Shortage of lower in Assam

2306. SHRI ROBIN KAKATI: Will the Minister of ENERGY be pleased to state:

- (a) what is th- likely shortfall of power in Assam during the Sixth Five Year Plan period; and
- (b) what is th; likely loss on account of such >ower shortage and its effect on the progress of the plan targets?

THE MINISTER OF STATE IN THE MINISTRY I)F ENERGY (SHRI VIKRAM MAHA.AN): (a) Assam is at presentable to meet its pnergy requirements but laces peaking deficit only which is mer by peak hour restrictions. The State, however, is expected to be surplus in power by the end of the S xth Plan period.

(b) The loss t 1 account of power shortage cannot be quantified. However, since Assa-n L oresently only facing some peak ng deficit and not a deficit in energy the effect of the power shortage J nay only be marginal.

2307.[Transfer)- -d to the 2r,:h March,

Giidfihes issued to sitting judf-es with regard to their membership of Trusts

2308. DR. BHAI MAHAVIR: Will the Minister of LAW. JUSTICE AND COMPANY AFIAIRS be pleased [0] state:

- (a) whether Government have issued any guidelines to the sitting judges of the various High Courts or the Supreme Court of India with regard to the acceptance of the membership of the Trus s registered with the Charitable Commissioner;
- (b) whether any guidelines have also been issued by the Chief Just'ce of India and the Chief Justices o' various High Courts in this regard; and

(c) if the answer to parts (a) and (b) above be in the affirmative, what are the details thereof nature of Trusts to which prohibition of accepting membership will apply and on what date these guidelines and instructions were issued?

to Questions

THE MINISTER OF LAW, JUSTICE COMPANY AFFAIRS (SHRI AND JAGANNATH KAUSHAL): (a) No, Sir.

- (b) Information was called for from the Registrar of the Supreme Court and the High Courts. It has been received from the Registrar's of the Supreme Court and the High Courts of Delhi, Bombay, Gauhati, Himachal Pradesh, Orissa, and Sikkim They have intimated that no guidelines on the subject have been issued by the Chief Justices concerned.
 - (c) Does not arise.

1982 के एशियायी खेलों के संबंध में विजली की सप्लाई

2309. श्री कलराज निश्न: क्या उर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) वया सरकार 1982 एशियायी खेलों को विजली की आवश्य-कता की पूर्ति हेत् दिल्ली के पड़ोसी राज्यों से विजली की सप्लाई का रखती है, यदि हां, तो प्रत्येक राज्य से कितनी-कितनी बिजली प्राप्त किये जाने का प्रस्ताव है ; स्रीर
- (ख) राज्य सरकारों ने इस सम्बन्ध में क्या कार्यवाही की है ?

ऊर्जा मंत्रारूय में ाज्य मंत्री (धी दिक्रम महाजन): (क) ग्रीर (ख) एणियायी खेलों के कारण दिल्ली में 50 मेगावाट ग्रहिरिक्त विद्यत् की मांग का ग्रनमान लगाया गया है। एजियायी खेलों के